

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S BHADRESHWAR VIDYUT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S BHADRESHWAR VIDYUT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/04/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TN2007GAT063283
5.	Address of the registered office and principal office (if any) of corporate debtor	Terra 2 A, Flat No.404, No.2/5, Lavender Street, Mugalivakkam Near Pon Vidyasharam School Porur Chennai 600125
6.	Insolvency commencement date in respect of corporate debtor	27.01.2020
7.	Estimated date of closure of insolvency resolution process	25.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-19/12211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-15, Abhinav Kailash 19A Velachery Road, Saidapet Chennai 600 015, Tamil Nadu jayashree2505@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	New No. 10 Old No. 41, Kirupasankari Street, West Mambalam, Chennai 600033 cirp.bhadreshwar@gmail.com
11.	Last date for submission of claims	10.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads As per entry at Sl.No.10 above

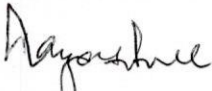
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Bhadreshwar Vidyut Private Limited on 27.01.2020.

The creditors of M/s Bhadreshwar Vidyut Private Limited are hereby called upon to submit their claims with proof on or before 10.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Jayashree S Iyer
Interim Resolution Professional



Date: 29.01.2020

Place: Chennai